

[डा० ए० यू० आजमी]

ने कालिग अट्रेशन मोशन दिया था क्या उसके जवाब में मंत्री जी कोई इन्क्वायरी कमेटी एम० पी० जी की बिऽायेंगे, जो थोड़े दिनों में इसके बारे में अपनी रिपोर्ट दे ? क्या इस रिपोर्ट को पिछली रिपोर्टों की तरह रही की टोकरी में न फेंक कर मंत्री महोदय मुजरियों के खिलाफ सख्त कार्यवाही करेंगे ताकि आइन्दा कोई ऐसी सूरत न हो सके ?

राव बोरेंद्र सिंह : माननीय सदस्य ने बातें तो वही कहीं है जो पहले सारी आ चुकी हैं और मैं जवाब भी दे चुका हूँ। अफसोस इस बात का है कि एक बार अखबार पढ़ने के बाद 5,000 की फिगर आनरेबल मेम्बर्स के दिमाग में ऐसी जम गई है कि वजीर के 6 बार कहने के बाद भी कि 5,000 नहीं, 958 मौतें हुई हैं, वह 958 की बात उनके दिमाग में घुस नहीं पाती और 5,000 की बात निकल नहीं पाती। अखबार पर उन को ज्यादा एतबार है, इसका मेरे पास इलाज नहीं है। यह तो मेरी मजबूरी है।

मवेशियों की मौत चाहे 11 हजार की हुई हो, चाहे, 5,000 की हुई हो, अगर कम से कम भी हुई है तो भी मुझे अफसोस उतना ही है। मैं कह चुका हूँ कि मौत नहीं होनी चाहिये, यह वाकई बुरा है और हमें इसका अफसोस है। बाकी जो कुछ किया जा सकता है, एनक्वायरी कर के जिस किसी की कमी पाई जा सकती है, उसके मुताल्लिक हम कदम उठावेंगे। मेरी निगाह में इससे मेम्बराने-पार्लियामेंट की कमेटी का सवाल पैदा नहीं होता। जिस श्री ज्योतिर्मय बसु की कमेटी का माननीय सदस्य ने जिक्र किया है, वह मेम्बराने-पार्लियामेंट की कमेटी नहीं थी, बल्कि वह कमेटी खुद आई० सी० ए० आर० ने बनाई थी, जिसके वह मेम्बर थे। हम दो साल तक उस रिपोर्ट की इन्तजार

करते रहे। उनकी जिन्दगी में वह रिपोर्ट नहीं आई। श्री ज्योतिर्मय बसु की नागहानी कफ़ात के बाद उनके साहबजादे ने वह रिपोर्ट मुझे पहुंचाई। (व्यवधान) पहले कुछ आई थी, लेकिन कम्पलीट रिपोर्ट उनकी जिन्दगी में नहीं आई। उसकी आखिरी किस्त बाद में पहुंची। मेम्बराने-पार्लियामेंट की कमेटी की रिपोर्ट पर सरकार पूरा ध्यान देती है। यह नहीं होता कि उस पर ध्यान नहीं दिया जाता यह मामला ऐसा है कि इस बारे में महकमाना कार्रवाई ही काफ़ी होगी। यह दिल्ली एडमिनिस्ट्रेशन का मामला है। हम इसकी जितनी देख-भाल कर सकेंगे, करेंगे।

डा० ए० यू० आजमी : इसकी एनक्वायरी डिपार्टमेंट से न कराइए, बल्कि सी० बी० आई० से कराइए। आज जो रिपोर्ट आपको मिली है वह रिपोर्ट का थर्ड पार्ट है। रिपोर्ट का यह पहला और दूसरा पार्ट वह अपनी जिदगी में भेज चुके थे।

13.36 hrs.

#### MATTERS UNDER RULE 377

(i) Damage to standing rabi crops in Madhya Pradesh by recent hailstorms.

SHRI MADHAVRAO SCINDIA (Guna): This year rains in the months of October and November, 1981, had brightened the prospects of a good rabi crop in Madhya Pradesh. According to official estimates, the total value of average crop before hailstorms was expected to be Rs. 11834.83 lakhs. Unfortunately, on the 10th January 1982, widespread hailstorms occurred simultaneously in ten districts. The hailstorms and heavy rains continued till the 4th February and as many as 35 districts out of the total of 45 districts were affected due to the natural calamity. The worst-affected districts where damage to the crop is more than fifty per cent are Vidisha, Khargone, Bho-

pal, Hoshangabad, Jabalpur, Raisen, Sagar, Khandwa, Dhar and Indore. The total loss due to the natural calamity is feared to be about Rs. 40 crores.

The State Government took all possible relief measures promptly and in order to widen their scope made necessary relaxations in its rules and circulars. The State Government has already spent the marginal amount of Rs. 1.83 crores allotted to it and has submitted a memorandum to the Union Government asking for assistance. The Centre thereupon is said to have decided to send a survey team to the State to assess the extent of damage caused by the hailstorms.

Apart from, and in addition to, the suggestions made by the State Government in its memorandum for assistance, it is suggested that:

1. The Survey Team to be sent to the State should be given a time-bound programme to complete its survey and submit its report and recommendations without delay so that the Union Government is able to take a decision about the quantum of aid to be given to the State before it is too late. It would be better if the survey team at least went to the worst-affected districts immediately to assess the extent of damage on the spot. The first estimates of total loss incurred amounts to Rs. 40 crores. Central grant aid should be at least three-fourth of this figure, namely, Rs. 30 crores.

2. The Union Government should give financial assistance to the State to start crop insurance scheme against natural calamities as it is beyond the financial resources of the State to take up any such scheme.

3. The rabi crop unaffected by the hailstorms is in danger of being damaged by pests. Hence, the Union Government should make provision for aerial crop spraying in the State.

(ii) SUPPLY OF CEMENT TO WEST BENGAL  
BY CENTRAL GOVERNMENT

SHRI R. P. DAS (Krishnagar): Sir, the West Bengal Essential Commodities

Supply Corporation, a State Government undertaking of West Bengal, is facing a serious crisis due to the sudden order of the Government of India to partially de-control cement effective from February 28 last. The West Bengal Essential Commodities Supply Corporation has so long been the sole distributor of cement in West Bengal. The Corporation has accepted deposits of value of cement from thousands of small and bulk consumers of West Bengal on the basis of allocation made for the current year. The Corporation has received only 1.65 lakh MT against the allocation of 2.58 lakh MT and the Corporation was waiting for the balance quota of 0.93 lakh MT. But due to the latest instruction of the Government of India, the Corporation cannot get more than 0.258 lakh MT during March being 10 per cent of the total allocation for the current quarter. Thus the Corporation cannot meet the demand to the tune of 0.67 lakh MT during the current quarter. The depositors who include a large number of small and bulk consumers have already started agitating for the immediate supply of cement against deposits already accepted by the Corporation. So, the Corporation has urged upon the Central Government to despatch the balance of 0.67 lakh MT during March even if necessary by making special *ad hoc* allocation in favour of West Bengal. All these difficulties have arisen due to the sudden change of policy with regard to cement made by the Government of India.

Hence I request the Minister concerned to look into this serious problem which is being faced by the Corporation and take urgent steps to order for the despatch of 0.67 lakh MT of cement to West Bengal this month itself by treating this as a special case since this Corporation is a State Government undertaking.

I also demand that the Minister concerned make a statement in the House in this regard.

(iii) DECLARATION OF RIVERS AS NATIONAL  
ASSETS FOR BETTER UTILISATION OF  
THEIR WATER.

SHRI K. T. KOSALRAM (Tiruchendur): Water is the most precious re-